	<u> </u>
S.No.	Name of the Films
36.	Julie
37.	Ram Aur Shyam
38.	Agnee
39.	Insaf Ki Pukar
40.	Gaon Hamara Shehar Tumhara
41.	Love Story
!	Films Telecast on Doordarshan-III
1.	Mane (Kannada)
2.	Henri V
3.	Sparsh
4.	Little Lord Faulteroy
5.	Agantuk (Bengali)
б.	Battleship Potemkini
7.	Papori (Assamese)
8.	Manufacturing Consent
9.	Marupakkam (Tamil)
10.	Assam Garden
11.	Wheelchair
12.	Dreamchild
	Jungle Princess
14.	Limelight
	Hun Hunshi Hunshilal
16.	Outcast
	Tarang
	Who's Counting?
	Illayam Mullum (Malayalam)
	A woman's tale
	Avishkar
22.	Three Fugitives
	Sone Ki Chidiya
	The Art of Remembrance
	Halodiya Choraye Bodhan Khaye
	Country Pratimurthi
	Manuseen
	Mahanagar (Bengali)
	Down and Out in Beverly Hills
	Grahpravesh
	The Last Journey
	Dooriyan
	Mr. Destiny
	Do Anken Baran Hath
	Oscar
	Ka Purush O Maha Purush
	Life and Death and Colonel Blimp
	Muhafiz (Hrdu)

39.

40.

41.

Muhafiz (Urdu)

Mukti Mahal (Oriya)

Boccaccio "

.No	. Name of the Films
2.	Love Film
13.	Trikaal
14.	Father of the Bride
I 5.	Dr. Kotinis Ki Amar Kahani
16.	The Champion
1 7.	Nayak (Bengali)
18.	Patang
19.	Andhi Gali
50.	Diviving Mis Daisy

to Questions

Cases of undertrial persons pending in the courts

1571. SHRI BHUPINDER SINGH MANN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) how many cases involving the persons under trial are pending in courts where the accused have been languishing in jails for more than 5 years;
- (b) whether Government have assessed the cases of infinite physical and mental sufferings/torture of these undertrials;
- (c) what steps will be taken to expedite the trial in the courts so as to mitigate the suffering of the undertrials?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) to (c) No separate data with regard to cases pending in courts pertaining to under trial persons languishing in jails is maintained by the courts. The Government is aware of the delay in disposal of cases in courts and shares the concern of the Hon'ble Member in the matter. In order to consider the problem and to find out the ways and means to deal with it as expeditiously as possible a meeting of the Chief Ministers and Chief Justices of High Courts was held in December, 1993 under the Chairmanship of the Prime Minister. While expressing their concern, the Chief Ministers and Chief Justices recommended that all courts should con113

sider preparing list of old cases and arrange for their early disposal. The Conference recommended several steps, in a resolution adopted by it, for speedy disposal of cases in Courts/Tribunals which have been accepted by the Government and commended to all the State Governments/High Courts for necessary action.

Failure of RBI in Providing Control over **Banking Industry**

1572. SHRI O.P. KOHLI: Will the Minister of FINANCE be pleased to state:

- (a) whether instances of frauds, scams and siphoning of money from the public and private sector banks are on the increase in spite of assurances given to improve the systems in the banks after the JPC probe in the securities Scam;
- (b) whether the Reserve Bank of India has failed in providing an efficient, effective and meaningful control over the banking industry; and
- (c) if so, the reasons for such failure and the steps RB1/Government propose to take to improve the matters in banking industry?

THE MINISTER OF FINANCE AND THE MINISTER OF COMPANY AF-FAIRS (SHRI P. CHIDAMBARAM): (a) The number of frauds and amounts involved therein that occurred in public and private sector banks as reported by the Reserve Bank of India (RBI) for the years 1990-95 are as follows:

(Amount in Rs. crores)

Year				Private S		_
		No.	Amount	No). A	mount
1990	1	687	105.93	12	:7	2.24
1991	1	559	65.41	15	9	2.48
1992	1	717	144.49	15	9	4.86
1993	2	213	320.32	. 22	13	8.61
1994	2	266	200.07	21	5	4.54
1995	1	890	115.51	18	12	14.51
				(Data	Provi	isional)

(b) and (c) Prevention of frauds is a management function. RBI have been advising the banks various aspects of frauds such as modus operandi, the factors that facilitated the perpetration of frauds and steps required to be taken by banks to prevent them on the basis of information available to it from various sources. RBI circulates caution advices to the banks giving the names and addresses of companies firms proprietary concerns and their directors/partners and associates whenever a fraud by borrower customers is reported by banks. RBI also conducts snap inspections covering systems and procedures and control arrangements in fraud prone areas and bring to the notice of the bank the deficiencies observed for remedial action

to Questions

The RBI and the Government have advised the banks to implement the recommendations of the Ghosh Committee which reviewed various aspects of frauds and malpractices in the banking system. The banks are also advised to impart proper training to the operational personnel so that they appreciate the implications of laxities in following laid down procedures and take needed care in actual working. Banks have been impressed upon to clear arrears in balancing of books and reconciliation of inter-branch and other accounts on a continuous basis so as to prevent frauds in these areas. Annual review of vigilance arrangement obtaining in banks in also undertaken by Government

Works Undertaken by the Office of Serologist and Chemical Examiner

1573. SHRIMATI CHANDRA KALA PANDEY: Will the Minister HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the works undertaken by the Office of Serologist and Chemical Examiner, Calcutta:
- (b) whether any of the posts in this office are being abolished,
- (c) if so, the details thereof and the reasons therefor; and
- (d) whether this is likely to hamper 50 per cent of the work being done by this office?